

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 123**  
**CP-143(ND)/2013**

**IN THE MATTER OF:**

Rockman Advertising &  
Marketing India Pvt. Ltd. & Ors.  
Vs.

.... Applicant/petitioners

M/s. Sharp Eye Advertising Pvt. Ltd.

.... Respondent

**Order under Section 397/398 of the Companies Act**

**Order delivered on 04.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:**

For the Applicant/petitioner : Mr. Sakal Bhushan & Mr. Akash Jandial, Adv.  
For the Respondent : Ms. Sushma Singh, Mr. Vinod Sharma, Adv. for  
R1

**ORDER**

Mr. Sakal Bhushan, learned counsel for the petitioner has brought to our notice the order dated 18.01.2018 leading to passing of order dated 11.09.2018 and has argued that the allegations of forgery stands proved. However, the main case is pending consideration and the issue of MOU dated 27.07.2007 would need to be decided by hearing the main case.

List with the main case for arguments on 15.11.2018.

—sd—

**(M.M.KUMAR)**  
**PRESIDENT**

—sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**